

THE COMMISSIONS OF INQUIRY (AMENDMENT)
ACT, 1986
No. 36 OF 1986

[20th August, 1986.]

An Act further to amend the Commissions of Inquiry Act, 1952.

BE it enacted by Parliament in the Thirty-seventh Year of the Republic of India as follows:—

1. (1) This Act may be called the Commissions of Inquiry (Amendment) Act, 1986.

Short
title and
com-
mence-
ment.

(2) It shall be deemed to have come into force on the 14th day of May, 1986.

2. In section 3 of the Commissions of Inquiry Act, 1952 (hereinafter referred to as the principal Act), after sub-section (4), the following sub-sections shall be inserted, namely:—

Amend-
ment of
Act 60
of 1952.

(5) The provisions of sub-section (4) shall not apply if the appropriate Government is satisfied that in the interest of the sovereignty and integrity of India, the security of the State, friendly relations with foreign States or in the public interest, it is not expedient to lay before the House of the People or, as the case may be, the Legislative Assembly of the State, the report, or any part thereof, of the Commission on the inquiry made by the Commission under sub-section (1), and issues a notification to that effect in the Official Gazette.

Explanation.—For the purpose of sub-section (5), “report” includes an interim report and all proceedings of a Commission.

(6) Every notification issued under sub-section (5) shall be laid before the House of the People or, as the case may be, the Legislative Assembly of the State, if it is sitting, as soon as may be after the issue of the notification, and if it is not sitting, within seven days of its re-assembly, and the appropriate Government shall seek the approval of the House of the People or, as the case may be, the Legislative Assembly of the State, to the notification by a resolution moved within a period of fifteen days beginning with the day on which the notification is so laid before the House of the People or, as the case

may be, the Legislative Assembly of the State and if the House of the People or, as the case may be, the Legislative Assembly of the State makes any modification in the notification or directs that the notification should cease to have effect, the notification shall thereafter have effect only in such modified form or be of no effect, as the case may be.

Repeal
and
Saving.

3. (1) The Commissions of Inquiry (Amendment) Ordinance, 1986, of 1986, is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.